

The Government of Kerala may also be provided additional amount under the incentive scheme during 1984-85 depending upon their performance.

Centrally Sponsored and World Bank Aided Afforestation Programme

3263. SHRI K.T. KOSALRAM : Will the Minister of AGRICULTURE be pleased to state :

(a) the State-wise break-up of Centrally sponsored and the World Bank aided afforestation programmes under implementation in the country ;

(b) whether they are not target oriented ; and

(c) whether any evaluation has been made by his Ministry and if so, the results of such an evaluation ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) The Centrally sponsored scheme of Social Forestry including Rural Fuelwood Plantations is being implemented in 157 fuelwood deficit districts selected from all the States and four Union Territories, namely Arunachal Pradesh, Delhi, Goa, Daman and Diu and Mizoram.

World Bank aided Social Forestry Projects are being implemented in the States of Uttar Pradesh, Gujarat, West Bengal, Jammu and Kashmir, Haryana and Karnataka.

(b) Targets have been fixed for each scheme.

(c) Monitoring and evaluation of the afforestation programme are carried out from time to time. This has revealed that the survival of plants is above 65% in most of the States/Union Territories.

Intensive Rice Production Programme

3264. SHRI K.T. KOSALRAM : Will the Minister of AGRICULTURE be pleased to state :

(a) the details of the five-year Intensive Rice Production Programme at a cost of Rs. 200 crores being implemented in West Bengal, Bihar, Orissa, Uttar Pradesh, Madhya Pradesh and Assam where productivity is low and which accounts for only 48.7 per cent of total rice production in the country ; and

(b) the reasons for not extending this scheme to Andhra Pradesh, Karnataka, Kerala and Tamil Nadu ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) The details of the proposed five-year intensive Rice Production Programme to be implemented in Assam, Bihar, Eastern Madhya Pradesh, Orissa, Eastern Uttar Pradesh and West Bengal during the Seventh Five Year Plan has yet not been finalised. As a forerunner to that, a pilot project with an outlay of Rs. 15 crores including Rs. 10 crores as credit component has been taken up in 51 blocks of these States during the current year. Under this Pilot Project special emphasis is being laid on better management and coordination to extend the rice production technology to the farmers, strengthening and improving the infrastructure for inputs and credit supply, introduction of new technology through demonstrations, training and popularisation of agricultural implements, etc.

(b) Taking last ten years average, the yield of rice in these states are about one ton per hectare or less except that of West Bengal. In the States of Andhra Pradesh, Karnataka, Kerala and Tamil Nadu, rice yields during the corresponding period are higher and vary from 1.56 to 1.97 tonnes per hectare.

Permission to Construct High Wall by DDA to Shish Mandir School

3265. SHRI R.N. RAKESH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Shish Mandir School has been permitted by Delhi Development Authority to construct a seven feet high wall

to block passage/service lane between FB and FD Blocks of Tagore Garden ;

(b) if so, whether this has resulted in creation of blind lane, thus causing serious inconvenience to surrounding residents, blockage of natural drainage of rain water and becoming a fire hazard ;

(c) whether some Members of Parliament have written to Government in this regard ; and

(d) if so, corrective/redressal steps taken in the matter ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). No. The School has unauthorisedly constructed a 7' high wall blocking service lane between blocks FB and FD.

(c) and (d). Yes. Proceedings under Public Premises (Eviction of Unauthorised Occupants) Act to get the unauthorised encroachment vacated is initiated by DDA. They have been directed to expedite action.

Construction of Flats (Category-II) in Vijay Mandal Enclave

3266. SHRI R.N. RAKESH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the number of flats (category-II) constructed in Vijay Mandal Enclave under the Self-financing Scheme of Delhi Development Authority in less than the allotments made in that area ; and

(b) if so, the reason thereof and the action taken by Government to provide flats to all the persons to whom allotments have been there ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) The work for the construction of 224 category II houses under the scheme was taken up in 1st week of July 1982. Work in respect of 28 houses was, however, stopped on 5-10-1982 due to objections of Archaeological Survey of India on account of proximity to some protected monument (Vijay Mandal). Revised lay out plan has been prepared for 228 houses (instead of 224) and submitted to the Director General, Archaeological Survey of India for approval. Formal approval is awaited from that department. The construction work for remaining 32 houses will be taken up as soon as clearance is given by Archaeological Survey of India. With the construction of these 32 houses, the number of flats will be more than the those allotted at present.

Over Payment to Contractors during Astad

3267. SHRI MOOL CHAND DAGA : Will the Minister of SPORTS be pleased to state :

(a) whether it is a fact that

(1) Rs. 1.91 crores were overpaid to contractors in respect of Talkatora Indoor Swimming Pool ;

(2) in case of Indraprastha Indoor Stadium, changes in detailed drawings, partition wall etc. were made which entailed further cost ;

(3) venue of games was changed from Haryana to Delhi resulting in additional cost of Rs. 8.45 lakhs ;

(4) extra quantity of astro turf costing Rs. 20.95 lakh was purchased ;

(5) in Asian Games Village, excess payments were made to two contractors for Rs. 7.96 lakh and Rs. 18.81 lakh ;

(6) furnishings worth Rs. 36.99 lakh were not utilised ; and

(b) whether the amounts of over payments etc. have since been recovered and action taken against delinquent officials who were responsible for the above lapses ?